



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

## NOTIFICATION

The 16th May, 2018

**No. LGL. 68/2017/42.**— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 9th May, 2018** is hereby published for general information.

### **ASSAM ACT NO. XIX OF 2018**

(Received the assent of the Governor on 9th May, 2018)

**THE ASSAM EDUCATION (PROVINCIALISATION OF SERVICES OF TEACHERS  
AND RE- ORGANISATION OF EDUCATIONAL INSTITUTIONS  
(AMENDMENT) ACT, 2018.**

**AN  
ACT**

to amend the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) Act, 2017.

**Preamble**

Whereas it is expedient to amend the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) Act, 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam  
Act No.  
XXV of  
2017

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title, extent and commencement**

1. (1) This Act may be called the Assam Education (Provincialisation of Services of Teachers and Re-Organisation of Educational Institutions) (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of Section 2**

2. In the principal Act, in Section 2, for clause (w), the following shall be substituted, namely:-  
“(w)“Venture Degree College” means a Degree College imparting education beyond Higher Secondary stage established by the people of the locality prior to 1.1.2006 and which has also received affiliation from the concerned University, concurrence from the State Government on or before 01.01.2006 atleast for TDC Part-I and whereof the services of teachers have not been provincialised under any Act enacted by the State legislature so far;”

**Amendment of Section 3**

3. In the principal Act, in Section 3, in sub-section(1), for the existing clauses (i), (vii) and (ix), the following shall be substituted respectively, namely:-

“(i) The Venture Educational Institutions which have been established and had obtained the required permission, recognition, affiliation, concurrence, as the case may be, required for the

